GOVERNMENT OF INDIA DEPARTMENT OF ATOMIC ENERGY LOK SABHA UNSTARRED QUESTION NO.683 TO BE ANSWERED ON 02.12.2015

STALEMATE IN NUCLEAR POWER PLANTS

683. SHRI JAYADEV GALLA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to break the stalemate in nuclear power projects in light of difficulties in liability clause and if so, the details thereof;
- (b) whether Nuclear Power Corporation of India Limited (NPCIL) could not take into shape its proposed nuclear power plants in Gujarat and Rajasthan due to equipment crunch; and
- (c) if so, the details thereof and the steps taken in this regard?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) Yes, Sir. The Indian Nuclear Insurance Pool (INIP), launched jointly by GIC-Re and a number of other Indian Insurance Companies, provides a market- based mechanism to address liability-related concerns of suppliers under the Civil Liability for Nuclear Damage (CLND) Act 2010. Further, the Frequently Asked Questions (FAQs) and their answers on CLND Act and related issues published on 8.2.2015 on the website of the Ministry of External Affairs and Department of Atomic Energy clarify all issues related to the CLND Act.
- (b) The construction of indigenous Pressurised Heavy Water Reactors (PHWRs) at Kakrapar Site in Gujarat (2 x 700 MW) and Rawatbhata Site in Rajasthan (2 x 700 MW) are currently at various stages of construction.

These reactors are indigenously designed and employ "first of its kind" systems and equipment with the highest quality requirements.

In view of indigenous development of materials and equipment by the Indian Industry, there have been delays in manufacturing and delivery of critical equipment like Steam Generators, Reactor components, Pressurizer's etc. However, the challenges in these areas are now overcome and the supplies are being received progressively. Many of the critical equipment like Steam Generators, Pressurizer, Reactor components etc. have been received and erected.

(c) Steps have been taken to expedite the manufacturing and delivery of these equipments to expedite projects. Close monitoring by senior level committee's, frequent meetings with vendors, resolution of likely constraints in advance, providing financial assistance to vendors facing financial problems and re-sequencing of construction activities to the extent possible have resulted in the reduction of delay in equipment delivery-schedules.
